

Office of the Municipal Council Poonch

The Consultant (Judicial),
Hon'ble National Green Tribunal,
New Delhi.

No. MCP/2023-24/181-85

dated: 16.05.2024

Subject: - Action taken report in the matter of O.A. No. 253 of 2023 titled
Raja Muzaffar Bhat Vs Union Territory of Jammu & Kashmir &
Ors.

Respected Sir,

In compliance to Hon'ble National Green Tribunal Order dated. 13.03.2024 passed in O.A. No. 253 of 2024 titled Raja Muzaffar Bhat Vs Union Territory of Jammu & Kashmir & Ors. In this connection kindly find enclosed herewith the action taken report pertaining to Municipal Council Poonch for kind perusal.

Yours faithfully,


Chief Executive Officer
Municipal Council Poonch

Copy to the:-

1. Deputy Commissioner Poonch for kind information.
2. Director Urban Local Bodies Jammu for kind information.
3. Divisional Officer, J&K PCC for favour of information.
4. Office record file.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. NO. 253 OF 2023

Raja Muzaffar Bhat

.....Applicant

VERSUS

Union Territory of Jammu and Kashmir
And others

.....Respondents

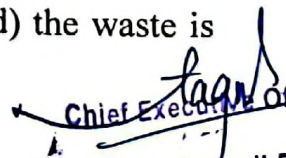
**IN THE MATTER OF: Response on behalf of respondent
No. 6 i.e Municipal Council, Poonch**

MOST RESPECTFULLY SHOWETH:

The answering respondent respectfully submits as under:

1. That the averments made in para 1 are matter of record, hence needs no reply.
2. That the averments made in para 2 are related to responsibilities of all respondents which is a matter of record, hence needs no reply.
3. That the averments made in para 3 relate to provisions of NGT Act 2010 which are also matter of record, hence needs no reply.
4. That the averments made in para 4 of the petition it is submitted that the respondent Council has cleared the site, site is being proposed for development of green area (landscaping and capping works has been completed and in Phase-I plantation have been started) the waste is




Chief Executive Officer
Municipal Council Poonch

collected by the Municipal Council Poonch and 5 TPD solid waste is being transport to the Material Recovery Facility plant of Municipal Committee Surankote till MRF project is constructed and completed at site.

5. That the averments made in para 5 are related to origin and route map of river Poonch which is a matter of record and hence, needs no reply.
- 6-7. That the averments made in para 6 & 7, the applicant has referred various sections and roles of the WATER (Prevention and Control of Pollution) Act 1974, SWM Rules 2016 and Municipal Council Poonch Solid Waste Management Bye Laws 2019 are a matter of record, needs no reply.
- 8-9. That the averments made in para 8 & 9, have not been correctly stated however it is submitted that the Municipal Council Poonch has cleaned the site and even started the fencing of the area so that no one is permitted to dump the waste material as is apparent from the photographs enclosed herewith as **Annexure-A** for kind perusal of the Hon'ble Tribunal.
- 10-11. That the averments made in para 10 & 11 so far as it related to the visits of the applicant to the site on multiple occasions and the violations observed by him with regard to Water Act 1974, SWM Rules 2016 and BMW Rules 2016 are also matter of record.




Chief Executive Officer
Municipal Council Poonch

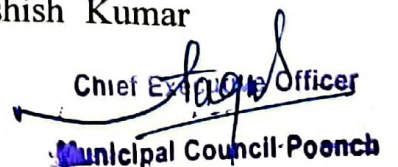
However, it is submitted that the Municipal Council Poonch has taken necessary measures and cleared the spot and as on date there is no open dumping of waste material.

12-14. That the averments made in para 12-14 are again matter of record, needs no reply.

15-58. As regards para No. 15-58 of the petition it is respectfully that currently waste is collected by Municipal Authority on daily basis by engaging 15 waste collection vehicles. The waste is collected from households, commercial area and secondary collection points across the Town and 5 TPD is being transported to MRF of Municipal Committee Surankote till MRF Project of Poonch is constructed. It is further submitted for kind appreciation of the Hon'ble Tribunal that in order to construct Material Recovery Facility (MRF) earlier in the year 2021 the construction of MRF was proposed at village Kasollian Poonch and for the said purpose the Executive Engineer PWD (R&B) Division Poonch has issued e-NIT No. 261/2021-22 dated 1.12.2021, pursuant to which the allotment of contract for an amount of Rs. 85.33 was also issued in favour of Mtr UK Construction Company vide allotment order No. R&B/17994-99 dated 24.12.2021. Prior to this the allotment of contract for construction work of tractor road from main road to the Solid Waste Management (MRF) site was also issued to Sh. Ashish Kumar



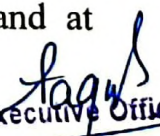

Chief Executive Officer
Municipal Council Poonch



Sharma contractor by the Executive Engineer PWD(R&B) vide No. LB/Tech/J-I/2019-20 dated 31.01.2020, which was carried out to some extent.

It is further submitted that in the year 2022 the Administrative Approval for other related work i.e, fencing and levelling of site vide order No. 09 dated 05.08.2022 and the approval for the leveling of ground for establishment of MRF at the site was granted by the competent authority vide letter No. DULBJ/2022/(Cno-7018343)/3895-97 dated 09.09.2022 and accordingly the Administrative accord for the same was also issued vide Order No. 11-MCP of 2022 dated 10.09.2022 and work of leveling to some extent was also completed at site thereafter. However because of the site constrained the work could not be started. Pursuant to which after joint inspection of all the allied departments it was decided to shift the site. Copy of e-NIT No. 261/2021-22 dated 1.12.2021, copy of allotment order No. R&B/17994-99 dated 24.12.2021, copy of allotment No. LB/Tech/J-I/2019-20 dated 31.01.2020, copy of order No. 09 dated 05.08.2022, copy of letter No. DULBJ/2022/(Cno-7018343)/3895-97 dated 9.09.2022, copy of Order No. 11 of 2022 dated 10.09.2022 are collectively annexed herewith as **Annexure-I**.

Accordingly, in light of the decision the District Administration Poonch has transferred land measuring 9 kanals of state land at


 Chief Executive Officer
 Municipal Council Poonch

Tehsil Haveli for construction of (MRF) Solid Waste Management Plant and accordingly, the action plan has been formulated and the PWD (R&B) Division Poonch has been asked for submission of estimates for construction of MRF and compost pad. Vide communication No. MC/P/2023/1385 dated. 18.12.2023. The Executive Engineer vide communication dated. 5.2.2024 has submitted the estimates amounting to Rs. 216.57 lacs for construction of said project. Subsequently the MCP accorded the Administrative Approval vide order No. 1615-MC(P) of 2024 dated. 14.2.2024 and funds received from the Director Urban Local Bodies, Jammu component wise for the said project is enclosed as **Annexure-II**). However because of Model Code of Conduct in view of general parliament elections, the executing agency could not float tenders. After completion of election process, tenders will be floated on priority basis so that project work is started at site.

59. Reply to ground:

A-U. As regards para A-U of the petition it is respectfully submitted that the Municipal Council Poonch is under obligation to implement the Solid Waste management Rules in letter and spirit. It is submitted that earlier in absence of land no effective steps could have been taken. Now the land has been transferred measuring 9 kanals and action plan formulated for construction of




Chief Executive Officer
Municipal Council Poonch

MRF Plant at site for proper disposal of solid waste in a scientific manner. Since the MMC came to be applicable and tenders could not be floated. Soon after the election process is completed, the tender process shall begin on priority for construction of plant at site.

Affidavit in support objections is enclosed herewith.

PRAYER

It is therefore, most respectfully prayed that for reasons stated hereinabove and others to be submitted at the time of hearing, the writ petition of the petitioner is without any merit and the same may kindly be dismissed with costs, so as to advance the cause of substantial justice.


 Chief Executive Officer
 Respondent No. 6
 Municipal Council Poonch
 Chief Executive Officer,
 Municipal Council,
 Poonch



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. NO. 253 OF 2023

Raja Muzaffar Bhat

Applicant

VERSUS

Union Territory of Jammu and Kashmir
And others

Respondents

**IN THE MATTER OF: Response on behalf of respondent
No. 6 i.e Municipal Council Poonch**

AFFIDAVIT

I, Mohd Yaqoob son of Sh. Nazir Hussain aged 34 years, Chief Executive Officer, Municipal Council Poonch, Jammu and Kashmir, do hereby solemnly affirm and state as under:

1. That in my official capacity as mentioned above, I am well conversant with the facts of the present case as derived from official records and as such competent to depose the instant affidavit.
2. That I have read and understood the contents of the accompanying Application for stay, on behalf of Municipal Council, Poonch, UT of Jammu and Kashmir, which has been drafted at my instructions and say that the facts stated therein are true to my knowledge and belief.




Chief Executive Officer
Municipal Council Poonch

3. That the Annexures/documents filed herewith are true copies of their respective originals.
4. That the contents of this Affidavit are true to the best of my knowledge as derived from official records and nothing material has been concealed therefrom.

W L


Chief Executive Officer
DEPONENT
Municipal Council Poench

VERIFICATION

Verified at Poonch on this 16th day of May, 2024 that the contents of the afore-stated affidavit from para 1 to 59 are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Sign & stamp
Chief Executive Officer
DEPONENT
Municipal Council Poonch













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Annex A

OFFICE OF THE EXECUTIVE ENGINEER, LOCAL BODIES DIVISION I, JAMMU

(11/12)

Sh. Mohd Taj,
S/o Sh. Falz Alam
R/o Poonch

Dated:- 31-01-2020

No:-LB/Tech/J-I/2019-20/584649
Sub:-Allotment of Contract

Name of Work:- Const. of fencing by means of RCC posts of Solid Waste Management site at village Kossallan Poonch

Value of Work:-Rs. 799500/-

Earnest money deposited vide CDR
No. 366125 dated. 16.01.2020
Amounting to Rs.16000/-

Time of completion 30 days

Head:-14th Fe 2019-20

Ref to e-NIT No. 72 t-LBJ of 2019-20 dated 3.1.2020

In response to your tender for the above noted work, the e-NIT, which was floated vide this office No. LB/Tech/J-I/2019/5269-74 dated 3.1.2020 The said work is allotted in your favour on the quoted rates. The rates are mention below:-

Sl.No	Description of Work / Item(s)	No. of Qty	Units	Sh. Mohd Taj	
				Rate	
1.00	Earth work in excavation by manual means in trenches for foundations, drains, pipes, cables etc. (not exceeding 1.50 mtrs in width) and for shafts, wells, cesspits and the like not exceeding 10 sqm on plan, depth upto 1.50 mtr. Including disposal of excavated earth upto 1 mtrs from cutting edge, disposed earth is to be levelled and neatly dressed in: All kinds of soil.	18.10	Cum	300.00	Rupees three hundred only
2.00	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering - all work upto plinth level 1:5:10 (1 cement: 5 fine sand: 10 graded stone aggregate 40mm nominal size) incl. All carriages loading, un-loading stacking etc complete.	3.00	cum	2500.00	Rupees two thousand five hundred only
3.00	Centring and shuttering including strutting, propping etc. and removal of form for Foundations, footings, bases of columns etc. for mass concrete.	63.00	Sqm	200.00	Rupees two hundred only
4.00	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering - all work upto plinth level. 1:2:4 (1 cement: 2course sand. 4 graded stone aggregate 20mm nominal size)	21.14	cum	5500.00	Rupees five thousand five hundred only
5.00	Providing and fixing of R.C.C. posts including all carriages	273.00	No	200.00	Rupees two hundred only
6.00	1.2m high fencing with 1.8m R.C.C posts of standard design placed every 3m apart, embedded in cement concrete blocks, every 15th post, last but one end post and corner post shall be struted on both sides and end post one side only, provided with nine horizontal lines and two diagonals of barbed wire 9.38 kg per 100 metres (min) between the two posts fitted and fixed with G.I staples on wooden plugs or G.I. binding wire tied to 6 mm bar ribs fixed while casting the post (cost of R.C.C posts, struts, earth work and concrete to be paid for separately) With M.S. barbed wire.	5077.10	Rmt	118.80	Rupees one hundred eighteen only

TERMS & CONDITIONS:

1. You are therefore directed to attend this office along with your Registration card within seven days from the date of issue of this order for drawl of necessary agreement. The date of start of work shall be reckoned from 7th day from the date of issue of this order & work shall be completed within the stipulated period. The contractor shall be personally responsible not to exceed the work beyond the allotted amount. In case of slackness or poor quality reported by AEE concerned the work shall be got executed at risk & cost of the

Sh. Mohd Taj
2020

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contractor, departmentally or through any other mode, in time bound manner. This shall also be entitled for forfeiture of CDR & recommendation for black listing against the defaulting contractor. The contractor shall be also be personally liable for the civil & criminal prosecution under the law if the specification of the materials used are found in contravention to the specification prescribed during execution of work even after the completion and finalization of the contract i.e. at any time this allotment for the above noted work shall become the part of the contractual document & the contract shall become binding upon you as per the conditions of the NIT issued for this contract.

2. The rate shall be operative only for this work and shall not be co-related with other similar nature of work falling in the jurisdiction of the Asstt. Executive Engineer concerned. A.E.E Concerned shall ensure use of key constructional material as prescribed specifications.

3. Items of work executed shall have to be entered in work register / M-Book by the Engineer-In-Charge.

4. Time and quality of work shall be essence of this contract.

5. As per Implementation of building and other construction works (RE & CS) Act 1996 and building and other construction workers welfare cess Act. 1996 the deduction of 1% cess from the bills and contractors for the work done shall be observed.

6. In case of any dispute the courts within Jammu City shall have the jurisdiction. The Director Urban Local Bodies Jammu shall have the final authority to cancel the allotment at any time without assigning the reasons thereof.

7. Any item on the higher side shall not be paid till the completion of work.

8. The quantity shall be restricted and no extra quantity shall be executed beyond the advertised quantity.

9. The value of work as per comparative statement is rupees seven lac ninety nine thousand five hundred only.

10. Penalty upto Rs.100/- per day shall be levied if not completed in time.

11. If any item found necessity as per site conditions will be paid as per sanction schedule of rates 2012 as per the appreciation / depreciation on over all ~~saving~~ ^{rates} of the contractor.


Executive Engineer,
Local Bodies Division-I,
Jammu.

Copy to the

1. Director Urban Local Bodies Jammu for information.
2. Chief Executive Officer. Municipal Council, Poonch for information.
3. AEE Local Bodies, Sub Division Rajouri for information and necessary action. He will please direct the contractor to attend this office along with registration card for drawal of necessary agreement. The nishandehi may be given to the contractor and the work got started after informing the concerned Executive Officer.
4. Office order file.

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OFFICE OF THE EXECUTIVE ENGINEER PWD (R&B) DIVISION POONCH

Sh. Ashish Kumar
Sharma

No. Pb/ce/14775-79Dated 26-08-2020S/o Krishan Lal SharmaR/o Poonch

Subject: Const. of Tractor Road from main road to
Solid waste management at village
Kossialban, Poonch

Final Notice thereof.

The afore said work stands allotted to you vide all order
 No Ud/tech/T-1/2019/5842-45 dated 31-1-2020 you have failed to start
 the said work after lapse of near about Seven (7) months

You are hereby directed through this notice to start the said work within
 07 days from the date of issue of this notice, failing which it shall be presumed that
 you have no interest in execution of said work. The work shall be put to tender and
 the action as warranted under terms and conditions of the contract shall be
 initiated against you

[Signature]
 Executive Engineer
 PWD (R&B) Division
 Poonch

Copy to the -

- 1 District Development Commissioner Poonch for information
- 2 Director Urban Local Bodies Jammu for information please
- 3 President Municipal Council Poonch for information and necessary action
 Notice to contractor has been issued as desired 14-8-2020 14-8-2020
- 4 AEE PWD (R&B) Sub-Division Poonch for information and necessary action
 His further report in the matter shall be awaited

**Government of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu**

(Near Railhead Complex Opposite Petrol Pump, Jammu.)

(Ph/Fax: 0191-2470050)

(Mail ID:

dlbjammu@gmail.com)

(Website: www.ulbjammu.org)

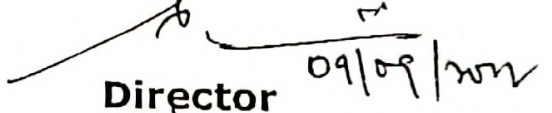
The Chief Executive Officer,
Municipal Council,
Poonch.

No:-DULBJ/2022/(CNo-7018343)/389597 Dated:- 9.9.2022
**Subject:-Submission of revised estimate for the levelling of
ground for establishment of Material Recovery
Facility (MRF) Project at village Kossallian Poonch.**

Refer to your letter No:-MC/P/2022/1222-24 dated 05/09/2022 regarding the subject cited above. In this context, necessary approval is hereby accorded with the directions to execute the aforesaid work in liaison with the Executive Engineer, PWD(R&B) Division Poonch.

The funds on this A/c upto Rs20.00 lacs shall be released under Grant-in-aid from this Directorate after receipt of work done claim alongwith all codal formalities as required under rules.

However, you are further authorized to utilize the balance funds available under any Head/ Scheme in MC Poonch in order to timely completion of said Project.


Director
Urban Local Bodies,
Jammu

Copy to the:-

1. Executive Engineer, PWD(R&B) Division Poonch for information and necessary action.
2. Accounts Officer, Urban Local Bodies, Jammu for information and necessary action.
3. Office record file.

Camp Office

Assistant Executive Engineer,
PWD(R&B) Sub-Division
Poonch.

Camp Office No: Camp/22/005/SHR
Date: 07/07/2022

Subject: Submission of work bill/s
Reference:-

Sir,

Kindly find enclosed herewith below mentioned works bill for favour of necessary action at your end please.

S. no	Name of work	Scheme	Gross Billed Amount (In lacs)	Net Billed Amount (In lacs)	Remarks
1	Cost of Factor Load from main road to hold waste Management Kasalya	144FC	4.04	4.04	
2					
3					
4					

yours faithfully,

Encl :-

- i) M.book no: 112/P & date 2020-21
- ii) Bill Form In Duplicate ✓
- iii) Works register ✓
- iv) Copy of AAA ✓
- v) Technical sanction ✓
- vi) Allotment ✓
- vii) Agreement ✓
- viii) BOQ ✓
- ix) Geo Tagged Photo
 - a) Pre execution ✓
 - b) During execution ✓
 - c) Post execution ✓

Copy to:-

[Signature]
Concerned J.E
PWD(R&B) Sub-Division
Poonch.

134
0/2022
Put up at
16/08/2022

**OFFICE OF THE ASSISTANT EXECUTIVE ENGINEER PWD [R&B] SUB-DIVISION
POONCH**

Executive Engineer,
PWD[R&B] Sub-Division
Poonch.

No: AEE/SDP/22/439
Date: 18/08/2022

Subject: Submission of work bill/s

Reference:- LB/Tech/J-I/2019-20/5842-45
31-01-2020

Sir,

Kindly find enclosed herewith below mentioned works bill for favour of necessary action at your end please.

S. no	Name of work	SCH.	Gross Billed Amount (In lacs)	Net Billed Amount (In lacs)	Remarks
1	Construction of tractor road from main road to solid waste management at Kassalian.	LHH FC	Rs 4.04	Rs 4.04	cc/1st and on D/C
2					
3					
4					

Encl :-

- ✓ i) M.book no: 112/P & date 2021-22
- ✓ ii) Bill Form In Duplicate
- ✓ iii) Works register
- ✓ iv) Copy of AAA
- ✓ v) Technical sanction
- ✓ vi) Allotment
- ✓ vii) Agreement
- ✓ viii) BOQ
- ✓ ix) Geo Tagged Photo
 - a) Pre execution
 - b) During execution
 - c) Post execution.

yours faithfully,


18/08/2022
Assistant Executive Engineer
PWD(R&B) Sub-Division
Poonch.

Copy to:-

OFFICE OF THE EXECUTIVE ENGINEER P.W.D. (R&B) DIVISION POONCH

The Asstt Executive Engineer,
PWD(R&B) Sub-Division,
Poonch

No. R+B/CC/17994-99
Dated 24-12-2021

Subject-

ALLOTMENT OF CONTRACT

Name of the work: Construction of Material Recovery facility at Kusollian Poonch of
Municipal Council Poonch

Reference e-NIT No. 261/2021-22 dated 1-12-2021

Reference CDR No 826508 JSR Bank Poonch Main for Rs. 256,000/- Dated 24-12-2021

Amount of work as
per NIT Rs 85.33 Lacs

Amount of work as
per Allotment Rs 5171536/-

For and on behalf of Lt Governor of Jammu and Kashmir Union Territory,
the above noted work is hereby allotted in favour Mtr UK Construction Prop Uzma Koser V/o Sh
Munir Hussain R/o Ward No 7 Poonch Tehsil Haveli District Poonch bearing registration No
PWD(R&B) -J/A/255/2019-20 Dated 31-12-2019 Issued by Chief Engineer PWD(R&B) Department
Jammu, PAN No. DYWPK9747K i.e 33% Below (Thirty Three percent below) on SSR 2020
Annexure of the BOQ/Rates Allotted enclosed. The following terms and conditions shall be
deemed to have been read in addition to those advertised vide NIT referred above

1. Asstt Executive Engineer is directed not to allow to start the work until and unless the contractor produces necessary license from the Labour Department as required under section 12 of the Labour Registration and abolition Act 1970. The Asstt Executive Engineer is further directed not to submit the final claim of the contractor to the Divisional office till he produces no demand certificate in respect of wages of labour engaged on the work from the Asstt Labour Commissioner Poonch
2. The cost of the work shall not exceed Rs 5171536/- as worked out at allotted rates
3. That the contractor shall start the work within 07 days from the date of issue of this allotment letter and it shall be completed within the period of 90 days being prescribed time limit for the completion of the work. If the work is not started by the contractor by the stipulated date of start of work or the contractor fails to execute work, same shall be put to fresh tenders at the risk and cost of original contractor after forfeiting his CDR and issuing only one final notice which may please be noted
4. To ensure that the contractor has clear intension to execute the work, he will have to give programme of work and sequence of events for completion of the work before its start. He will have to stick to his schedule of construction programme
5. That these rates shall be operative only for this work and shall not be co-related or inferred for other or similar nature of works falling within the jurisdiction of PWD(R&B) Division Poonch

H.D

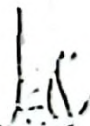
Executive Engineer
PWD (R&B) Division
Poonch

.....2.....

Name of the work : Construction of Material Recovery Facility at Kasolian, Poonch of Municipal Council Poonch

6. That the work shall be executed strictly accordance to the proposal . If the proposal deviates from the allotment of contract & found on higher side , the same shall have to be brought in the notice of the Executive Engineer prior start of work
7. The contractor shall not claim any payment for the work executed less than 35% of the amount tendered and no claim presented by the contractor to the department for the lesser value as stated above shall be entertained
8. 10% deduction on account of security deposit shall be made from all running bills, besides other deductions on account of Income Tax, Octroi and other service charges in vogue 50% of the security deposit so deducted shall be released after completion of the work and balance of 50% after expiry of defect liability period of six months
9. In case of delay in execution of work according to the period of completion penalty @ the rate of Rs.1000/- per day shall be imposed upon the contractor by the maximum amount of the penalty not more than 10% of the contract value.
10. Any item of work found necessary during execution but out side the rate list shall be paid as per SSR 2020 with tender appreciation/depreciation .Engineer incharge also reserves the right to delete any of the item advertised ,not found essential for which no claims of the contractor shall be entertained .
11. Time and agreement is essence of the contract


H.D


Executive Engineer
P.W.D(R&B) Division Poonch
Poonch

Copy to the:-

Superintending Engineer PWD (R&B) Circle Rajouri for favour of information .
Mr UK Construction Prop Uzma Koser W/o Sh Munir Hussain R/o Ward No 7 Poonch Tehsil
Havell District Poonch. He is advised to please attend the Divisional office for the drawl of the
agreement before starting the work .The date of start of work shall be reckoned from 7th day from
the date of issue of allotment letter .
T.O / Head Draftsman /HC PWD (R&B) Division Poonch

5. OFFICE OF THE EXECUTIVE ENGINEER, LOCAL BODIES DIVISION I, JAMMU

Sh. Ashish Kumar Sharma,
S/o Sh. Krishan Lal Sharma
R/o Poonch

Dated:- 31/01/2020

ALL → No:-LB/Tech/J-I/2019-20/ 5842-45-
Sub:-Allotment of Contract

Name of Work:- Const. of tractor road from main road to Solid waste management at village Kossallan Poonch

Value of Work:-Rs. 812300/-

Earnest money deposited vide CDR
No. 202209 & 202210 dated. 18.01.2020
Amounting to Rs.16000/- & 400/-

Time of completion 30 days

Head:-14th Fe 2019-20

→ Ref to e-NIT No. 72 t-LBJ of 2019-20 dated 3.1.2020

In response to your tender for the above noted work, the e-NIT, which was floated vide this office No. LB/Tech/J-I/2019/5269-74 dated 3.1.2020 The said work is allotted in your favour on the quoted rates. The rates are mention below:-

SLNo	Description of Work / Item(s)	No. of Qty	Units	Ashish Kumar Sharma	
				Rate	

1.00	Earth work in excavation by mechanical means (Hydraulic excavator) over areas Exceeding 30cm in depth, 1.5mtr in width as well as 10sqm on plan)including disposal of excavated earth, lead upto 50m and lift upto 1.50 m, disposed earth to be levelled and neatly dressed: All kinds of soil	1361.54	cm	240.00	Rupees two hundred forty only
2.00	Earth work in excavation by mechanical means (Hydraulic excavator) over areas Exceeding 30cm in depth, 1.5mtr in width as well as 10sqm on plan)including disposal of excavated earth, lead upto 50m and lift upto 1.50 m, disposed earth to be levelled and neatly dressed: Ordinary rock	389.00	cum	250.00	Rupees two hundred fifty only
3.00	Earth work in excavation by mechanical means (Hydraulic excavator) over areas Exceeding 30cm in depth, 1.5mtr in width as well as 10sqm on plan)including disposal of excavated earth, lead upto 50m and lift upto 1.50 m, disposed earth to be levelled and neatly dressed: Hard rock (Blasting Prohibited)	194.50	cum	250.00	Rupees two hundred fifty only
4.00	Providing and laying water bound macadam with specified stone aggregate screening and binding material including screening, sorting to template and consolidation with power road roller 80-100 Klt capacity, base course with 53mm - 45mm size including screening 13.20mm size including all carriages lead and lift complete job.	234.70	cum	1300.00	Rupees one thousand three hundred only
5.00	Earth work in excavation by manual means in trenches for foundations, drains, pipes, cables etc. (not exceeding 1.50 mtrs in width) and for shafts, wells, cesspits and the like not exceeding 10 sqm on plan, depth upto 1.50 mtr. including disposal of excavated earth upto 1 mtr from cutting edge, disposed earth is to be levelled and neatly dressed in: All kinds of soil.	3.50	Cum	240.00	Rupees two hundred forty only
6.00	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering - all work upto plinth level. 1:5:10 (1 cement: 5 fine sand, 10 graded stone aggregate 40mm nominal size) incl. All carriages loading, un-loading stacking etc complete.	1.17	cum	1200.00	Rupees one thousand two hundred only
7.00	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering. All work upto plinth level 1:3:6 (1 cement: 3 coarse sand; 6 graded stone aggregate 20mm nominal size) Crushed Including all carriages	.80	cum	3800.00	Rupees three thousand eight hundred only

	Centring and shuttering including strutting, propping etc. and removal of form for: Foundations, footings, bases of columns etc. for mass concrete.	7.52	Sqm	200.00	Rupees two hundred only
9.00	Providing and laying damp proof course 50mm thick with cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) For flooring of drain including all carriages	9.29	Sqm	300.00	Rupees three hundred only
10.00	Random Rubble masonry with hard stone from nallah in foundation and plinth including levelling up with cement concrete 1:6:12 (1 Cement: 6 coarse sand : 12 graded stone aggregate 20mm nominal size) at plinth level with Using nallah stone without bond stone including all carriages	8.69	cum	1500.00	Rupees one thousand five hundred only

TERMS & CONDITIONS:

1. You are therefore directed to attend this office along with your Registration card within seven days from the date of issue of this order for drawl of necessary agreement. The date of start of work shall be reckoned from 7th day from the date of issue of this order & work shall be completed within the stipulated period. The contractor shall be personally responsible not to exceed the work beyond the allotted amount. In case of slackness or poor quality reported by AEE concerned the work shall be got executed at risk & cost of the contractor, departmentally or through any other mode, in time bound manner. This shall also be entitled for forfeiture of CDR & recommendation for black listing against the defaulting contractor. The contractor shall be also be personally liable for the civil & criminal prosecution under the law if the specification of the materials used are found in contravention to the specification prescribed during execution of work even after the completion and finalization of the contract i.e. at any time this allotment for the above noted work shall become the part of the contractual document & the contract shall become binding upon you as per the conditions of the NIT issued for this contract.
2. The rate shall be operative only for this work and shall not be co-related with other similar nature of work falling in the jurisdiction of the Asstt. Executive Engineer concerned. A.E.E Concerned shall ensure use of key constructional material as prescribed specifications.
3. Items of work executed shall have to be entered in work register / M-Book by the Engineer-In-Charge.
4. Time and quality of work shall be essence of this contract.
5. As per Implementation of building and other construction works (RE & CS) Act 1996 and building and other construction workers welfare cess Act. 1996 the deduction of 1% cess from the bills and contractors for the work done shall be observed.
6. In case of any dispute the courts within Jammu City shall have the jurisdiction. The Director Urban Local Bodies Jammu shall have the final authority to cancel the allotment at any time without assigning the reasons thereof.
7. Any item on the higher side shall not be paid till the completion of work.
8. The quantity shall be restricted and no extra quantity shall be executed beyond the advertised quantity
9. The value of work as per comparative statement is rupees eight lac twelve thousand three hundred only
10. Penalty upto Rs.100/- per day shall be levied if not completed in time.
11. If any item found necessary as per site conditions will be paid as per sanction schedule of rates 2012 as per the appreciation / depreciation on over all saving of the contractor.

12/12/12


Executive Engineer,
Local Bodies Division-I,
Jammu.

Copy to the

1. Director Urban Local Bodies Jammu for information.
2. Chief Executive Officer, Municipal Council, Poonch for information.
3. AEE Local Bodies, Sub Division Rajouri for information and necessary action. He will please direct the contractor to attend this office along with registration card for drawal of necessary agreement. The nishundehi may be given to the contractor and the work got started after informing the concerned Executive Officer.
4. Office order file.

OFFICE OF THE MUNICIPAL COUNCIL POONCH**Subject:- Accord of administrative approval****ORDER NO :- 1167 2022****Dated:- 10-09-2022**

Sanction is hereby accorded for Accord of Administrative Approval for leveling of ground for establishment of Material Recovery Facility (MRF) Project at village Kossallian Poonch amounting to Rs. 54.61 lacs as authorized by Director Urban Local Bodies Jammu vide his letter No.DULBJ/2022/(CNo-7018343)/3895-97 dated 09-09-2022 (Rs. 20.00 lacs under Grant in aid has been released by the Director Urban Local Bodies Jammu and 34.61 lacs has available in Municipal Council Poonch for over all saving of 14th FC grant.

Administrative approval is subject of the following conditions:-

1. All the codal formalities as required under rules are fulfilled.
2. The guidelines/norms as prescribed for the scheme by the Govt. from time to time are observed before work is put to execution.
3. The work so approved shall be executed to the extent of funds released and also within the amount reflected in the Administrative approval for preventing cost overrun or creation of any liabilities.
4. The estimates of work shall be got technically sanctioned form the Competent Authority before making any payment to the agency.
5. Approval is subject to fulfillment of all codal formalities and tendering procedures.

No:- MC/P/2022/1260-63**Dated:- 10-09-2022**

sd/-

**President
Municipal Council
Poonch**

Copy to the :-

1. Director Urban Local Bodies Jammu for kind Information.
2. Distt. Dev. Commissioner Poonch for kind information.
- 2 Executive Engineer PWD (R&B) Division Poonch for kind Information with the request to kindly float the tender of above sald work as early as possible.
- 3 Accounts Officer MC Poonch for information.

**Chief Executive Officer
Municipal Council
Poonch**

GOVERNMENT OF UNION TERRITORY OF JAMMU AND KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER POONCH

Subject: Transfer/Allotment of State Land for Construction of Solid Waste Management Plant at Village Kanuyian, Tehsil Havell, District Poonch.

ORDER NO: 14 of 2023
Dated: 08-09-2023

Whereas, Director Urban Local Bodies Jammu vide his No. DULBJ/2022/2189-91 dated 21/07/2023 has requested for transfer of State Land measuring 09 Kanal for establishment of Solid Waste Management Plant Poonch; And

Whereas, Tehsildar Havell was directed vide this office letter No. DCP/LA/1427-30 dated 25/07/2023 to identify State land measuring 09 kanal for establishment of Solid Waste Management facility Poonch; And

Whereas, Tehsildar Havell has Identified State land measuring 09 Kanal out of Khasra No. 146/1 of Village Kanuyian and submitted Revenue papers of the same vide his office letter No. TH/OQ/714 dated 27-07-2023 The type of Land is recorded as Banjar Qadeem; And

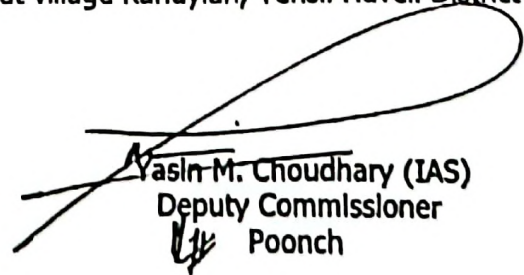
Whereas, Revenue papers were forwarded to Chief Executive Officer, Municipal Council Poonch vide this office letter No. DCP/LA/1516-18 dated 04/08/2023 for authentication and placement of Formal Indent for Competent Authority; And

Whereas, Director Urban Local Bodies Jammu has authenticated the Revenue papers and returned the same along with formal indent vide his letter No. DULBJ/P&S/2023-24/2893-96 dated 26/08/2023; And

Whereas, J&K Government vide Order No: 30(Rev(s) of 2019 dated: 05-03-2019 has authorized Deputy Commissioners to transfer State Land upto 10 Kanal free from all encumbrances to the State Government Department/(s) for public Purposes/developmental programs within their territorial jurisdictions; And

Whereas, State Land measuring 09 kanal out of Khasra No 146/1 of village Kanuyian is required for public purpose i.e. for construction of Solid Waste Management Plant Poonch, which is less than 10 Kanal and, as such, under the competency of under signed for transfer of same in favour of Directorate of Urban Local Bodies, Jammu.

Therefore, in exercise of the power vested upon me vide Govt. Order No: 30-REV(S) of 2019 dated: 05-03-2019, State Land measuring 09 kanal out of Khasra No. 146/1 of Village Kanuyian, Tehsil Havell District Poonch is hereby transferred in favour of Directorate of Urban Local Bodies, Jammu for construction of Solid waste Management Plant situated at village Kanuyian, Tehsil Havell District Poonch.


Yasir M. Choudhary (IAS)
Deputy Commissioner
Poonch

No: DCP/LA/ 139-45
Dated: 08/09/2023

Copy for Information to:

1. Financial Commissioner (Revenue) J&K Jammu/Srinagar.
2. Commissioner/Secretary to Government Revenue Department J&K Jammu/Srinagar.
3. Divisional Commissioner Jammu.
4. Director Urban Local Bodies Jammu.
5. Tehsildar Havell, for necessary action.
6. Chief Executive Officer, Municipal Council Poonch for necessary action.
7. Office File.

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Executive Engineer
PWD (R&B) Div.
Poonch

No: MC/P/2023/1079

Dated:- 05-10-2023

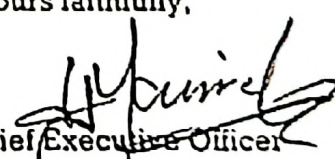
Sub: Preparation of estimate for fencing of Municipal Land situated at Village Kanyian Poonch.

Sir,

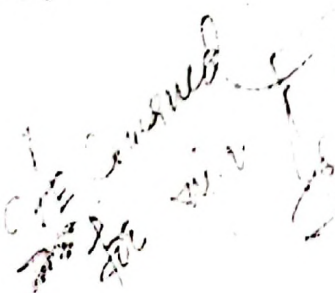
Kindly refer to the subject cited above. It is submitted that the state land measuring 9 kanal under Khasra No. 146-1 at Village Kanyian Poonch has been transferred in favour of Municipal Council Poonch vide order No. 14 of 2023 dated 08-09-2023 vide endorsement No. DCP/LA/3945 dated 08-09-2023 for construction Material Recovery Facility under Solid Waste Management Project.

As such you are requested to kindly issue instruction to the concerned quarter for preparation of estimate of the aforesaid fencing of Municipal land so that the said work could be executed at the earliest.

Yours faithfully,


Chief Executive Officer
Municipal Council
Poonch

R-NO: AEE/DPB 3/601
10/10/2023


Executive Engineer
PWD (R&B) Div.
Poonch

OFFICE OF THE MUNICIPAL COUNCIL POONCH

(email: eopoonch-jk@nic.in)

The Director,
Urban Local Bodies,
Jammu.

No:- MC/P/2023/1390

Dated:- 18-12-2023

Subject:- Construction of MRF at Poonch Town.

Sir,

Kindly refer to the subject cited above, in this connection; find enclosed herewith a copy of Detailed Project Report prepared by the executing agency i.e. PW (R&B) Deptt. Poonch for construction of Material Recovery Facility at Kunuyian having estimated cost amounting to Rs.115.49 lacs.

Pertinent to mention herethat a piece of state land have already been transferred for establishment of Material Recovery Facility (MRF) by the Deputy Commissioner, Poonch vide order No. 14 of 2023 dt. 08-09-2023.

Therefore, it is requested to kindly authorized for administrative approval and execution of said work.

Yours faithfully,


Chief Executive Officer
Municipal Council Poonch

OFFICE OF THE EXECUTIVE ENGINEER PWD(R&B) DIVISION POONCH

To,

The Chief Executive Officer
Municipal Council Poonch,

No. R&B/D.B/ 12565-67
Dated:- 05-02-2024

Subject :- Submission of Estimate/DPR for Accord of Administrative Approval .

Refferance: Your letter NO. MCP/2023/1468-34 Dt: 05-01-2023.

Sir,

Kindly find enclosed herewith the below mentioned detailed estimate/DPR for Accord of Administrative Approval and arrangement of funds for the year of 2023-24 so that the work can be put to tenders.

S.No	Name of work	Amount (in lacs)
1	Construction of Material Recovery Facility and Compost Pad under SWM at Kunuyian Poonch.	216.57

Yours faithfully


Executive Engineer
PWD(R&B) Division
Poonch

Copy to the :-

1. District Development Commisloner Poonch for favor of information.
2. Assistant Executive Engineer PWD(R&B) Sub Division Poonch for information.

Office of the Municipal Council Poonch

The Director,
Urban Local Bodies,
Jammu.

No. MCP/2023-24/1578

dated: 05.02.2024

Subject: - Construction of MRF and Compost pad for Poonch town.

Sir,

Kindly refer the subject cited above, in this connection find enclosed herewith a copy of Detail Project Report for establishment of Solid Waste Management Project comprises of Material Recovery Facility, Compost Pad, Chowkidar Quarter, Fencing of site etc at Solid Waste Management Site village Kunayan Poonch.

Pertinent to mention herethat a piece of state land has already been transferred for establishment of Solid Waste Management Project at village Kunayan by the Deputy Commissioner Poonch vide Order No. 14 of 2023 dated 08.09.2023.

Therefore, it is requested to kindly authorize for execution of the said work under SBM through executing agency PW(R&B) Department Division Poonch.

Yours faithfully


Chief Executive Officer,
Municipal Council Poonch.

**Union Territory of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu.**

(Rail Head Complex, Near Chief Architects Office, Jammu)
(Ph/Fax: 0191-2467037)

(Mail ID: dlb@utjammu.gov.in)
(Website: www.utjammu.gov.in)

The Chief Executive Officer,
Municipal Council,
Poonch.

No.: DULBJ/P&S/2024 / 6407-08

Dated:- 10/02/2024.

**Sub:- Authorization for Construction of MRF and Compost pad with shed At
Municipal Council Poonch.**

**Ref :- Chief Executive Officer, Poonch letter No. MCP/2024/578 dated
05/02/2024.**

Sir,

In reference to the subject and reference captioned above, approval is hereby conveyed for "Construction of MRF and Compost pad with shed for MC Poonch" with an estimated cost of Rs. 196.24 lacs during the current financial year by debit to SWM component of Swachh Bharat Mission (SBM-U).

The funds for the purpose shall be released after furnishing the work done certificate along with copies of Administrative Approval, TS, Allotment, pre-execution and post-execution photographic evidence of works from the implementing agency, viz. concerned Executive Engineer PWD(R&B) Division-Poonch. The authorization for execution of works, is however, subject to the adherence of all codal formalities as prescribed under rule.

Consequent upon the above, authorization already conveyed vide this office letter No. DULBJ/P&S/2021/12346-48 dated 18/10/2021 amounting to Rs. 85.33 lacs for the work in question now has been cancelled.

Yours faithfully


Director 9/2/24
Urban Local Bodies
Jammu

Copy to the:-

1. Pvt. Secretary to the Commissioner/Secretary to Govt., H&UDD, J&K Civil Secretariat, Jammu/Srinagar for Information of the Commissioner/Secretary, H&UDD.

Office of the Municipal Council Poonch

The Executive Engineer,
PW(R&B) Department,
Division Poonch.

No. MC/P/2023-24/1619 - 2-o

Dated: 15 .02.2024

Subject: - 'construction of Material Recovery Facility (MRF) & Compost pad with shed at Municipal Council Poonch, execution of work thereof.

Sir,

Kindly refer the subject cited above, in this connection; find enclosed herewith a copy of Administrative Approval for "Construction of Material Recovery Facility (MRF) & Compost Pad for Municipal Council Poonch at village Kanuyian Poonch" for an amount of Rs. 196.24 lacs by debit to SWM component of Swachh Bharat Mission (SBM-U).

Therefore, it is requested to take further appropriate necessary action in the matter.

Matter may be treated as most urgent.

Yours faithfully,


Chief Executive Officer,
Municipal Council Poonch

Copy to the:-

1. Administrator Municipal Council Poonch for kind information.
2. Dealing Assistant for follow up.

Subject: Accord of Administrative Approval for 'construction of Material Recovery Facility (MRF) & Compost pad with shed at Municipal Council Poonch'.

Ref.No: (i) Delegation of Powers to the Municipal Bodies vested in Govt. Order No. 52-JK(HUD) of 2020 dated 14.02.2020.
(ii) Submission of detailed Project Report by the Executive Engineer PWD(R&B) Division Poonch Vide No. R&B/D.B/12565-67 dated 05.02.2024.
(iii) Authorization conveyed by the Directorate of Urban Local Bodies Jammu vide No. DULBJ/P&S/2024/6407-08 dated 10.02.2024.

Order No. ¹⁶¹⁵ -MC(P) of 2024
Dated: ¹⁴ -02-2024

In exercise of Powers vested under Section ii & iii, Delegation of Financial Powers to the Municipal Bodies vested in Govt. Order No. 52-JK (HUD) of 2020 dated 14.02.2020, Sanction is hereby accorded to the grant of Administrative Approval for "Construction of Material Recovery Facility (MRF) & Compost Pad for Municipal Council Poonch at village Kanuyian Poonch" for an amount of Rs. 196.24 lacs by debit to SWM component of Swachh Bharat Mission (SBM-U)

The accord of administrative approval is subject to the following conditions that:-

- i. The works are executed strictly as per the Codal provisions, Financial propriety, approved specifications and within budgetary allocation.
- ii. The AAA shall not be treated as an authorization to spend money which is not provided for in the budget and completion of these schemes shall be ensured during stipulated periods to avoid any revision.
- iii. The proposals are strictly devised and designed as per the latest relevant I.S Codes and Specifications of PWD/CPWD, Morth/IRS and that the other relevant rules, procedures and guidelines are strictly followed during the execution of the works.
- iv. The e-tendering mode is followed for fixation of award of contract for execution of the project and working DPR is followed in the formation for BOQ for e-tendering purpose of the project. Fragmentation of the project while tendering in not allowed.



- v. That the Electrical/Mechanical and electronic components are authenticated and technically vetted by the competent authorities of relevant field.
- vi. That the standard specifications are followed as per CPWD, NBCC & I.S standards.
- vii. That the drawings are vetted by the competent authority before execution of the works.
- viii. That the rates for the items, not covered in JK-SOR or any other relevant Schedule, shall confirm to Analysis of rates based on authentic Data Book, to be computed and approved by the competent authority well before invitation of tenders in accordance with set codal procedures.
- ix. That the lump-Sum provisions, either in terms of percentage or fixed as made for certain components of the DPR are provisional and shall be subject to detailed estimates based on actual details/requirements and relevant rates, to be framed and approved by the competent authorities well before invitation of tenders in accordance with set codal procedures.
- x. That the working BOQs, based on approved design details/requirements, are frame as per J&K PWD schedule of rates for e-tendering purpose of the projects.
- xi. That e-tendering mode is followed for fixation of the award of contract for execution of the project. Fragmentation of project, while tendering, is not allowed.

By order

Sd/-
Administrator
Municipal Council Poonch

Copy to the: -

1. Director Urban Local Bodies, Jammu for kind information please.
2. Executive Engineer PW(R&B) Division Poonch for information and necessary action.
3. Account Officer Municipal Council Poonch for information and necessary action.
4. Office order file.


Chief Executive Officer
Municipal Council Rajouri

Office of the Municipal Council Poonch

The Executive Engineer,
JPDCL,
Division Poonch.

No. MCP/2023-24/1628-31

dated: 16.02.2024

Subject: - Electrification at MRF Site MC Poonch.

Sir,

Kindly refer the subject cited above, in this connection it is submitted that Municipal Council Poonch has initiated the process for establishment of Material Recovery Facility unit at village Kuniyan Poonch. 63 KVA transformer and other equipment's are required to be installed at site for electrification of MRF.

Therefore, it is requested to direct field engineers for preparation of estimates and submit for further appropriate necessary action.

Matter may be treated as most urgent.

Yours faithfully


Chief Executive Officer,
Municipal Council Poonch.

Copy to the:-

1. Administrator Municipal Council Poonch for kind information.
2. Director Urban Local Bodies Jammu for kind information.
3. Incharge electric wing MC Poonch for follow up.

Government of Jammu & Kashmir
Office of the Executive Engineer, Electric Division JPDCL Poonch
Telephone No.01965-220117 Fax: 01965-220117

No. EDP/ 6340-41
Dated:- 02-03-24

The Chief Executive Officer,
Municipal Council Poonch.

Sub: - Electrification of MRF Site MC Poonch.

Ref:- Your office letter No.MCP/2023-24/1628-31 dated:16.02.2024.

Sir,

In reference to the subject cited above, In this connection the Assistant Ex. Engineer Electric Sub Division JPDCL Poonch surveyed the site and submitted the physical and financial parameter:

S. No.	Name of Works	Physical Parameters			Amount Required
		HT Line (in Kms)	LT Line (in Kms)	Sub Station (in No/KVA)	
1	Creation of 63 KVA S/Str. at MRF Site MC Poonch	0.70	0.80	1x63	9.00
	Total				9.00

It is as such requested that an amount of Rs.9.00 Lacs may deposit in favour of this Division so that the work cab be taken up in hand.

Yours faithfully,

[Signature]
Executive Engineer
Electric Division (JPDCL)
Poonch

Copy to the:-

1. Assistant Ex. Engineer Electric Sub Division JPDCL Surankote for information.

Government of Jammu & Kashmir
Directorate of Urban Local Bodies Jammu
(Rail Head Complex, Near Chief Architect Office, Jammu)

(Ph Fax 0191-2463833)
(0191)2463833@jammu.gov.in

(Mail ID: dlbjammu@jammu.gov.in)
(Website: www.dlbjammu.gov.in)

Sub:- 1. Release of funds under Capex as per the directions of Honb'le NGT.

Ref:-1. Release Order Nos.: 19/Capex/ Transfer / BC/UBD9/CrdOfficerBca-BE/ 2023-2024/12/ 314 dated 01/12/2023 Issued through BEAMS by Director Finance, Housing and Urban Development Department JBK, Civil Secretariat Jammu/Srinagar

2. Release letter No. HUD-PLANO-0CAPEX/26/2023-01/7202204 dated 01-12-2023

Order No. 07 -DULBJ of 2024
Dated: - 15.02.2024

Sanction is hereby accorded to the release of funds to the tune of Rs. 56.00 lakh (Rupees Fifty six lakh only) for "**Electrification of various MRF sites**" out of the available funds under Capex as per the directions of Honb'le NGT under Gap funding against CSWAP in favour of P&AO, Municipal Council/Committee Basholi, R.S.Pura, Arnia, Bishnah, Poonch, Ghou Manhasan and Parole through BEAMS for the financial year 2023-24 under MH:4217-Urban Development (Capex Budget) for further depositing the same into MH-8443-Civil Deposit as per the breakup given below after completing all codal formalities as required under rules, during the current financial year.

(Rs. in Lacs)

S.N o.	Name of Work	Funds already released	Funds now released	Total Released	Name of ULB
1.	Electrification of MRF Project of MC Basholi.	0.00	8.00	8.00	Basholi
2.	Electrification of MRF Project of MC R.S.Pura.	0.00	8.00	8.00	R.S.Pura
3.	Electrification of MRF Project of MC Arnia.	0.00	8.00	8.00	Arnia
4.	Electrification of MRF Project of MC Bishnah.	0.00	8.00	8.00	Bishnah
5.	Electrification of MRF Project of MC Poonch.	0.00	8.00	8.00	Poonch
6.	Electrification of MRF Project of MC Ghou Manhasan.	0.00	8.00	8.00	Ghou Manhasan
7.	Electrification of MRF Project of MC Parole.	0.00	8.00	8.00	Parole
8.	Electrification of MRF Project of MC Jourian.	1.50	0.00	1.50	Jourian
9.	Electrification of MRF Project of MC Vijaypur	12.00	0.00	12.00	Vijaypur
10.	Electrification of MRF Project of MC Khour.	1.50	0.00	1.50	Khour
Total		15.00	56.00	71.00	

NAME OF WORK :- CONSTRUCTION OF MATERIAL RECOVERY FACILITY AT KUNUYIAN POONCH

S.NO	Particulars of items	Amount (LACS)
1	CONSTRUCTION OF MATERIAL RECOVERY FACILITY	94.82
2	CONSTRUCTION OF COMPOSE PAD WITH SHED	101.08
③	CONSTRUCTION OF CHOWKIDAR QUARTER	7.63
④	FENCING OF MATERIAL RECOVERY FACILITY AT KUNUYIAN	12.85
	TOTAL (A)	216.4
	GRAND TOTAL	216.4

216.57

Assistant Executive Engineer
PWD(R&B) sub-division

Poonch

Executive Engineer
PWD(R&B) Division
Poonch

195
OFFICE OF THE EXECUTIVE ENGINEER PWD(R&B) DIVISION POONCH

To,

The Superintending Engineer,
PWD(R&B) Circle Poonch.

No. R&B/D.B/ 13067-69
Dated:- 01-03-2024

Subject: - Submission of DPR/Estimates for Technical Sanction under SWM.

Reference:- 1. Chief Executive Officer's AAA Order No:-1615-MC(P) of 2024 Dated:-14-02-2024.(Copy enclosed for reference)
2. Your letter No.SEP/R&B/2223 Dated:-22-02-2024.

Sir,

As desired Kindly find enclosed herewith the below mentioned detailed estimate and drawings after doing the needful for Technical Sanction under SWM at village Kunayan Poonch.

S.No	Name of work	Amount (in lacs)
1	Detailed estimates for construction of MRF (Material Recovery Facility) and compost Pad under SWM at village Kunayan Poonch.	196.24

Yours faithfully


Executive Engineer
PWD(R&B) Division
Poonch

Copy to the :-

1. District Development Commissioner Poonch for favor of Information.
2. Assistant Executive Engineer PWD(R&B) Sub Division Poonch for information.

R.No: REE/SEP/24/1226
01/03/2024



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE SUPERINTENDING ENGINEER PWD (R&B) CIRCLE POONCH
 Email: sewr&b@ponch.pwddojammu.com

The Chief Engineer,
 PWD(R&B) Department,
 Pir Panjal

No. SEP/R&B/2448-50

Dt. 05-03-2024

Subject: - Technical Sanction.

**Reference: - Accord of Administrative Approval Chief Executive Officer
 Municipal Council -Rajouri vide Order No 1615-MC(P) of 2024 ,
 Dated 14-02-2024.**

**Reference: - Executive Engineer PWD(R&B) Division Poonch vide letter No
 R&B/DB/13067-69, Dated 01-03-2024.**

Sir,

Kindly find enclosed herewith the Application for Technical Section of the below mentioned schemes in requisite number of copies along with technical report, abstract of cost detailed estimates and necessary drawing for favour of further necessary action please.

S.No	Name of work	Amount (Rs In lacs)
1	Construction of MRF (Material Recovery Facility) and compost Pad under SWM at Village Kunayan ,Poonch.	196.24

Yours faithfully

(Er. K.K. Atri)
 Superintending Engineer,
 PWD(R&B) Circle,
 Poonch

Copy to the :-

1. Executive Engineer PWD(R&B) Division Poonch for Information please.
2. Office Record File

The Asst Executive Engineer,
PWD(R&S) Sub-Division,
Branch

No. RAO/D.O / 11231-36
Dated - 12-12-2023

ALLOTMENT OF CONTRACT

Reference e-NIT No.185/2023-24 dated 18-10-2023 ✓
Reference CDR No 178041 J&K Grammen Bank Poonch for Rs 257000/- Dated 30-11-2023 & CDR No 178046 J&K Grameen Bank for Rs 38500/- Dated 01-12-2023 .

Rs 12.85 Lacs

Rs 871264/-

- 1 Asstt Executive Engineer is directed not to allow to start the work until and unless the contractor produces necessary license from the Labour Department as required under section 12 of the Labour Registration and abolition Act 1970 The Asstt Executive Engineer is further directed not to submit the final claim of the contractor to the Divisional office till he produces no demand certificate in respect of wages of labour engaged on the work from the Asstt Labour Commissioner Poonch.
- 2 The cost of the work shall not exceed Rs 871264/- as worked out at allotted rates.
- 3 That the contractor shall start the work within 07 days from the date of issue of this allotment letter and it shall be completed within the period of 30 days being prescribed time limit for the completion of the work. If the work is not started by the contractor by the stipulated date of start of work or the contractor fails to execute work, same shall be put to fresh tenders at the risk and cost of original contractor after forfeiting his CDR and issuing only one final notice which may please be noted.
- 4 To ensure that the contractor has clear intension to execute the work, he will have to give programme of work and sequence of events for completion of the work before its start. He will have to stick to his schedule of construction programme.
- 5 That these rates shall be operative only for this work and shall not be co-related or inferred for other or similar nature of works falling within the jurisdiction of PWD(R&B) Division.

Pool (c) 7

Technical Officer

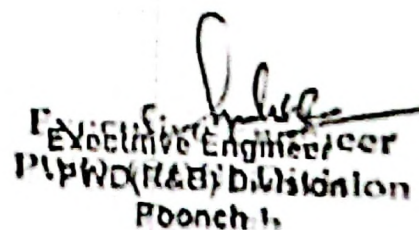
Executive Engineer
PWD (R&B) Division
Pune

Name of the work : Fencing of material recovery facility at village Kunuylan Poonch (M.C Poonch 14th. FC)

- 6 That the work shall be executed strictly accordance to the proposal . If the proposal deviates from the allotment of contract & found on higher side , the same shall have to be brought in the notice of the Executive Engineer prior start of work.
7. The contractor shall not claim any payment for the work executed less than 35% of the amount tendered and no claim presented by the contractor to the department for the lesser value as stated above shall be entertained.
- 8 Deduction 10% on account of security deposit shall be made from all running bills besides other deductions on account of Income Tax, Octroi and other service charges in vogue which will be released after defect liability period is over . 2% CDR/FDR/BG will be released after defect liability period is over & additional performance security in shape of CDR/FDR/BG will be released after successful completion of work .
9. The rectifications of defects during the defect liability period of 6 Months for Repairs & Renovation works , one year for the Civil new works .However in case of work where Bituminous thickness is less than 40 mm the defect liability period is 365 days .Where the bituminous work is more than 40 mm thickness the defect liability period is 36 months .The defect liability period shall be calculated from certified completion date.
10. In case of delay in execution of work according to the period of completion penalty @ the rate of Rs 1000/- per day shall be imposed upon the contractor by the maximum amount of the penalty not more than 10% of the contract value.
- 11 Any item of work found necessary during execution but out side the rate list shall be paid as per SSR 2022 with tender appreciation/depreciation .Engineer incharge also reserves the right to delete any of the item advertised ,not found essential for which no claims of the contractor shall be entertained .
- 12 Time and agreement is essence of the contract


H.O.


Technical Officer


Executive Engineer
P.W.D. (R&B) Division
Poonch.

Copy to the:-

- 1 Superintending Engineer PWD (R&B) Circle Rajouri for favour of information .
- 2 Sajid Ali S/o Mohd Amin R/o Kollan ,Tehsil Surankote , District Poonch. He is advised to please attend the Divisional office for the drawl of the agreement before starting the work .The date of start of work shall be reckoned from 7th day from the date of issue of allotment letter .
- 3-5 T.o / Head Draftsman /HC PWD (R&B) Division Poonch